

- (d) the measures being taken by Government to alleviate the problem?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) Coal India Limited (CIL) has reported that there has been no excessive delay in supply of coal to the cement companies against the Fuel Supply Agreements (FSAs). Supply of coal to cement companies is being made by the subsidiary companies of CIL as per the terms of FSA.

- (b) Does not arise, in view of reply given to part (a) of the question.

(c) During the financial year 2012-13, no new FSA for supply of coal to cement plants has been executed by the subsidiary companies of CIL.

(d) Due to negative coal balance in the subsidiary companies of CIL and Singareni Collieries Company Limited (SCCL), applications seeking Letter of Assurance (LOA) for setting up new cement plants have not been taken up by the Standing Linkage Committee (Long Term) for Cement, since November 2007. Only when the coal availability situation improves, the applications for cement plants can be taken up.

Allocation of coal blocks under auction system

321. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that Government is planning to allocate coal blocks to the private companies through auction system;
- (b) if so, the details thereof;
- (c) the number of representation received, so far, and the number of coal blocks allocated; and
- (d) the number of coal blocks identified for allocation through the system?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) The Mines and Minerals (Development and Regulation) Amendment Act, 2010 was passed by the Parliament and has been notified in Gazette of India (Extraordinary) on 9th September, 2010. It provides for grant of reconnaissance permit, prospecting licence or mining lease in respect of an area containing coal and lignite through auction by competitive bidding, on such terms and conditions as may be prescribed. This, would however, not be applicable in the following cases:-

- ❖ where such area is considered for allocation to a Government company or corporation for mining or such other specified end use;

- ❖ where such area is considered for allocation to a company or corporation that has been awarded a power project on the basis of competitive bids for tariff (including Ultra Mega Power Projects).

The Government has notified 'the Auction by Competitive Bidding of Coal Mines Rules, 2012 on 2nd February, 2012.

(c) Government has not invited any applications from eligible companies for allocation of coal blocks by auction through competitive bidding.

(d) 54 coal blocks with total Geological Reserves of about 18.22 Billion Tonnes (BT) are identified for allocation, out of which 16 blocks with 7.27 BT reserves for Govt. companies, 16 blocks with 8.16 BT reserves for power sector companies selected through tariff based bidding and 22 blocks with 2.79 BT reserves for companies selected through auction have been earmarked.

Irregularities in awarding contracts and transportation of coal

‡322. SHRI RAGHUNANDAN SHARMA: Will the Minister of COAL be pleased to state.

(a) whether Government is aware of serious irregularities in awarding contracts and in transportation of coal in the Central Coalfields Limited (CCL) and Bharat Coking Coal Limited (BCCL) located in Madhya Pradesh, Jharkhand and West Bengal;

(b) if so, the details thereof;

(c) whether fake utilization certificates have been submitted in BCCL and CCL for lifting coal;

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) details of irregularities in awarding contracts and in transportation of coal reported by BCCL and CCL during last three years are given below:

BCCL : During the last three years, Vigilance Department of BCCI registered the following case regarding alleged irregularities in Coal transportation in BCCL:

‡ Original notice of the question was received in Hindi